

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 710 of 2005

Jabalpur, this the 9th day of August, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Bhagchand Kori, S/o. late Tekchand Kori,
Aged about 19 years, R/o. Kori Mohalla, Near
Pisanari Ki Madiya, Jabalpur, M.P. Applicant

(By Advocate – Shri Ashish Rawat on behalf of Shri B.K. Rawat)

V e r s u s

1. Union of India, through Secretary,
Ministry of Defence, New Delhi.
2. General Manager, Ordnance Factory,
Khamariya, District-Jabalpur. Respondents

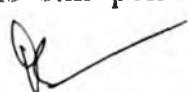
O R D E R (Oral)

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main relief :

“i. the respondents be ordered by a suitable writ/direction/order and command to consider the case of the applicant for compassionate appointment against Civil Post under the employment of the respondents and the applicant be appointed on the compassionate grounds, in the ends of justice.”

3. The brief facts of the case are that the applicants father late Tekchand Kori was an employee of the respondents. He died in harness on 26.1.2002 leaving behind his wife and one son. After the death of the father of the applicant, the applicant applied for compassionate appointment. He is a qualified person to be appointed on any civil post. With regard to his appointment on compassionate ground the applicant has submitted a representation to the respondents on 5.1.2005 (Annexure A-3). But this representation is still pending with the respondents for



consideration. The learned counsel for the applicant requested that he will feel satisfied if directions are given to the respondent No. 2 to consider and dispose of the said representation of the applicant within a time frame manner.

4. Accordingly, I feel that ends of justice would be met if I direct the respondent No. 2 to consider and decide the said representation of the applicant dated 5.1.2005 (Annexure A-3), within a period of three months from the date of receipt of a copy of this order by passing a speaking, detailed and reasoned order. I do so accordingly. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondent No. 2 immediately.

5. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member

“SA”

पूर्वान्तर से ओ/न्या जलालपुर, दि.
 प्रतिलिपि दावे) प्रियत:—
 (1) शहिद, उपर ब्याप्तिकाल द्वारा प्रस्तुतिशीर्षक, जलालपुर
 (2) आवेदक श्री/बीमारी/यु. ने काउन्सल
 (3) प्रत्ययी श्री/बीमारी/यु. ने काउन्सल
 (4) काउन्सल, कोपडा, जलालपुर प्रत्ययी
 रुक्मना एवं आवश्यक कागजाती हैं तु

— राजेश कुमार रजिस्ट्रार

B/K Rawat Pw
 Regd. No. 2
 (With copy)
 D

*Fees paid
 22/8/05*